

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 75 of 2011**

**Dated: 14<sup>th</sup> December, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Union of India through Southern Railway .... Appellant (s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent (s)**

Counsel for the Appellant (s): Mr. V.S.R. Krishna, Sr. Adv. with  
Mr. Abhishek Yadav

Counsel for the Respondent(s): Mr. G. Umopathy for TNERC  
Mr. S. Vallinayagam for TNEB

**ORDER**

We have heard the learned counsel for both the parties.

Post the matter on **19.01.2012** for further hearing. In the meantime, the learned counsel for the parties are directed to file their respective written notes in respect of the issues after serving copy on the other side.

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/MK